

SPECIAL COMPLAINTS ORGANISATION

*235. **Shri Hukam Singh:** Will the Minister of Communications be pleased to state:

(a) whether all the complaints carried over from the year 1950 could be disposed of by the Special Complaints Organisation during the year 1951;

(b) if not, what is the number still pending; and

(c) what was the total number of fresh complaints received during the year 1952 and what was the total number pending on 31st March, 1952?

The Minister of Communications (Shri Jagjivan Ram): (a) No. complaint of 1950 or earlier years is under investigation by the Complaints Organisation

(b) 273 on 31st March, 1952.

(c) 296 complaints were received from January to the end of March, 1952, out of which 207 were pending on the 31st March, 1952.

Shri Hukam Singh: Is the Organisation composed of officers drawn from the Department itself or are they recruited from outside?

Shri Jagjivan Ram: They are drawn from both sources.

Shri Pataskar: May I know what is the cost of the Special Complaints Organisation?

Shri Jagjivan Ram: I am afraid I have not got that figure with me.

REINSTATEMENT OF DISCHARGED RAILWAY EMPLOYEES

*236 **Shri. Nambiar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Mr. M. Kalyanasundaram M.L.A. (Madras), the President of the South Indian Railway Labour Union has sent a letter dated 31st December, 1951 to the Ministry of Railways about reinstatement of discharged Railwaymen under the Railway Services (Safeguarding of National Security Rules) (1949);

(b) if so, whether a copy of the same will be placed on the Table of the House;

(c) what action has been taken thereon specially after the judgment of the Madras High Court in the case of C. Sambandam Vs. Government of India; and

(d) whether Government propose to place on the Table of the House a statement showing the particulars of the Railwaymen discharged under these Rules on all Railways in India and the reasons given against each such discharge?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) The letter referred to does not appear to have been received in the Ministry of Railways.

(b) Does not arise.

(c) The position arising from the judgment of the Madras High Court in the case of Mr. C. Sambandam versus the Union of India is under examination by the Government of India.

(d) No.

Shri Nambiar: May I know how much more time it will take to examine this, since the High Court Judgment has been delivered one year back?

Shri L. B. Shastri: It won't take much time now.

Shri V. P. Nayar: May I know whether an appeal to the Supreme Court in this case has become time-barred?

Mr. Speaker: It is a matter of law and not an information peculiarly in the possession of the hon. Minister.

Shri Nambiar: May I know whether the case of Mr. Sambandam will be considered as applicable to all cases of a similar nature in India?

Shri L. B. Shastri: At least the six cases of that State.

Shri Gurupadaswamy: May I know how many people have been discharged from the Mysore State Railway?

Mr. Speaker: Has he got the information?

Shri L. B. Shastri: No, Sir.

FOOD PRODUCTION (TARGET)

*237. **Shri S. N. Das:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the target of additional production of foodgrains fixed for 1951-52 has been achieved;

(b) if not, to what extent it fell short of the target; and

(c) what is the target fixed for the year 1952-53?